

CUSTOMS TARIFF BILL

(i) **REPORT OF SELECT COMMITTEE**

SHRI B. R. BHAGAT (Shahabad): I beg to present the Report of the Select Committee on the Bill to consolidate and amend the law relating to customs duties.

(ii) **EVIDENCE**

SHRI B. R. BHAGAT: I beg to lay on the Table a copy of evidence tendered before the Select Committee on the Bill to consolidate and amend the law relating to customs duties.

PUBLIC FINANCIAL INSTITUTIONS LAWS (AMENDMENT) BILL

(i) **REPORT OF JOINT COMMITTEE**

SHRI B. N. KUREEL (Ramsanehigat): I beg to present the Report of the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963.

(ii) **EVIDENCE**

SHRI B. N. KUREEL: I beg to lay on the Table a copy of evidence tendered before the Joint Committee on the Bill further to amend the Industrial Development Bank of India Act, 1964, the Reserve Bank of India Act, 1934, the Industrial Finance Corporation Act, 1948, the State Financial Corporations Act, 1951, the Life Insurance Corporation Act, 1956 and the Unit Trust of India Act, 1963.

11.09 hrs.

STATEMENT RE. SITTING OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Sir, with your permission, I would like to announce that the sittings of the House, now scheduled to end on the 28th July will be extended. We shall sit also on Tuesday, the 29th, Wednesday, the 30th and Thursday, the 31st July, 1975.

11.10 hrs.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI DARBARA SINGH (Hoshiarpur): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

The motion was adopted.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Nowgong): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the

[Shri Liladhar Kotoki]

presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908 and the Limitation Act, 1963."

The motion was adopted

SHRI INDRAJIT GUPTA (Alipore): Sir, on the first day of this session this House in its wisdom adopted a motion moved by the Minister of Parliamentary Affairs under which no private member was allowed to take the initiative to introduce any kind of question or calling attention or any other business. But that motion does not preclude Ministers from taking any initiative. As devastating floods are going on and hundreds and thousands of people have been rendered homeless, may I, through you, humbly request the Minister of Irrigation to make a detailed statement in the House and tell us about the present position and the relief that Government is going to give.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Yesterday, Mr. Indrajit Gupta mentioned this to me. I have to convey this request to the Minister of Irrigation.

SHRI INDRAJIT GUPTA: I want the hon Speaker to direct the Minister.

MR. SPEAKER: There is a way out for putting it in a proper shape. I will be asking the Minister to make an official statement on floods, damages done and the devastation that has taken place. Before you leave for your constituencies you must have the full knowledge of the steps taken by Government.

SHRI INDRAJIT GUPTA: I take it that the statement will be made on Monday.

MR. SPEAKER: I leave it to the Minister of Parliamentary Affairs to convey your views to the Minister.

11.14 hrs.

INDIAN COINAGE (AMENDMENT)
BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, on behalf of Shri Pranab Kumar Mukherjee, I beg to move for leave to introduce a Bill further to amend the Indian Coinage Act, 1906.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Coinage Act, 1906."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI:
I introduce† the Bill.

*Published in Gazette of India Extraordinary (Part II, Section 2, dated 25-7-1975.

†Introduced with the recommendation of the President.